

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

25.09.2012

OA No. 639/2012

Mr. Mahesh Kalwania, Counsel for applicant.

By way of this OA, the applicant is seeking for an order/direction to be issued to the respondents to give him appointment on the post of Stenographer declaring the action of the respondents as illegal, arbitrary and unreasonable in not giving appointment to the applicant after a lapse of approximately of four years. The challenge is inter-alia on the ground that the applicant was selected on the post of Stenographer after following due process of recruitment/selection by the respondents. The applicant has also filed a representation dated 01.09.2012 (Annexure A/6) for redressal of his grievances but the same is still pending for consideration with the respondents.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the representation of the applicant dated 01.09.2012 (Annexure A/6) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K.S.Rathore
(Justice K.S.Rathore)
Member (J)

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